

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S). 645/2017

ANIL KUMAR PANDEY

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

O R D E R

None appears on behalf of the appellant. On last occasion also, the appellant remained unrepresented.

Despite grant of sufficient opportunities, the appellant has not cured the defect in proof of publication filed in respect of respondent no. 2. Hence, the appeal stands dismissed as against respondent no. 2.

.....J
(MOHAN M. SHANTANAGOUDAR)

OCTOBER 29, 2020.
NEW DELHI.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 645/2017

ANIL KUMAR PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 29-10-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBER]

For Appellant(s) Mr. Ashutosh Jha, AOR(Not present)

For Respondent(s) Mr. Ankur Prakash, AOR
Mr. Alok Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

None appears on behalf of the appellant. On last occasion also, the appellant remained unrepresented.

Despite sufficient opportunities, the appellant has not cured the defect in proof of publication filed in respect of respondent no. 2. Hence, the appeal stands dismissed as against respondent no. 2.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed order is placed on the file)